

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

M.A. 298 of 1996
(OA 277 of 1996)

Date of Order: 18.9.96.

Present: Hon'ble Mr. Justice A.K. Chatterjee, Vice-Chairman.
Hon'ble Mr. M. S. Mukherjee, Administrative Member.

JAYRAM SHARMA

-VS-

UNION OF INDIA & ORS.

For the petitioner: Mr. T.K. Biswas, counsel.

For the respondents: Mr. P. Chatterjee, Counsel.

O R D E R

Both sides are present.

Hearing the 1d. counsel for both the parties and on perusal of the application along with its enclosures, we consider it appropriate to pass an interim order directing the stay of eviction proceedings against the petitioner in respect of the quarter in his occupation until further order.

M.A. is accordingly disposed of.

Let a Plain Copy of this Order be given to both sides.

(M.S. Mukherjee)
Member(A)

(A.K. Chatterjee)
Vice-Chairman.